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**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 322/252(3)/NCLT/AHM/2018

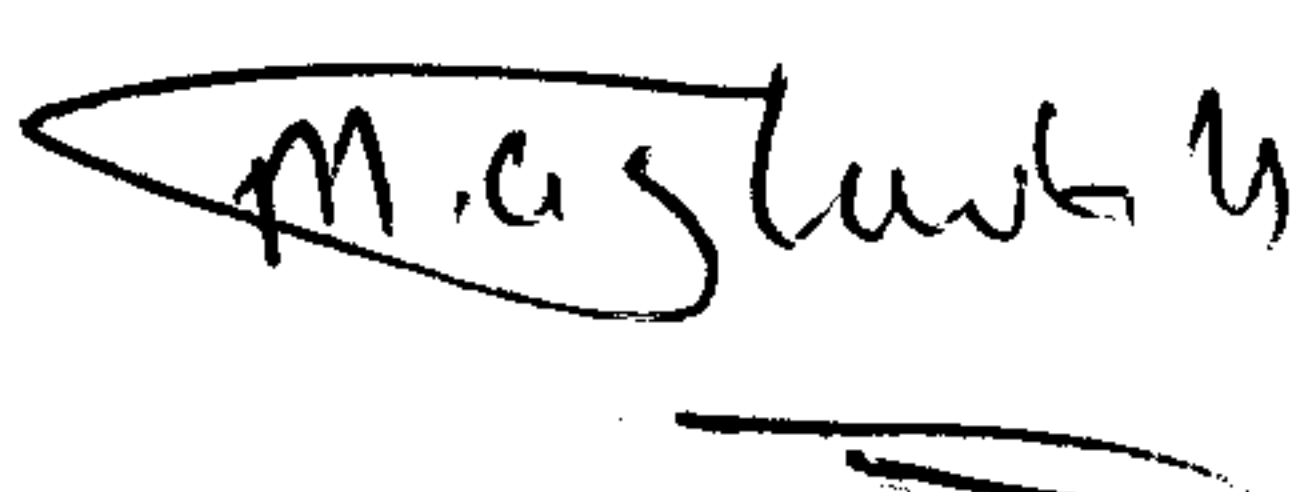
CORAM: HON'BLE MS. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2018**

Name of the Company: Anand Radheshyam Tripathi(Hello Educare Pvt. Ltd.)
V/s.
ROC, Ahmedabad Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO. NAME(CAPITAL LETTERS)DESIGNATION REPRESENTATION SIGNATURE

1.	MOHAMMED ARKAM	Adv	Appellant	
2.	G. SHAIKH			

ORDER

Advocate Mr. Mohammed Arkam G. shaikh is present for the Appellant. None for the ROC.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Appellant is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The appellant pleaded in his petition at para no. xii that it is not a shell company and there was no unusual transaction during the period of demonetization.

List the matter on 02.08.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of July, 2018.